

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/11912 /A

From :- Smti. Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar,  
Gauhati High Court,  
Itanagar Permanent Bench,  
Yupia.

Dated Guwahati, 19<sup>th</sup> December, 2024.

Sub:- **Earned leave.**

Ref:- No. HC(IB)-VIG/01/2024/899-902 Dated the 17.12.2024.

Sir,

With reference to the above, I am directed to inform you that Shri Komjum Tasso, District & Sessions Judge, Pasighat, East Siang District, Arunachal Pradesh has been granted **earned leave of 15 (fifteen days) w.e.f. 21.12.2024 to 04.01.2025** (sufficing 05.01.2025 as Sunday), **along with station leave permission** subject to the submission of his leave application in the prescribed format as well as a copy of the Leave Admissibility Report in the Itanagar Permanent Bench. He is to hand over charge to the Chief Judicial Magistrate cum Civil Judge (Senior Division), Pasighat, East Siang District.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-21/2008(Pt.)/11913 - 11914 /A, dated** , 19-12-24

Copy to:

1. Shri Komjum Tasso, District & Sessions Judge, Pasighat, East Siang District, Arunachal Pradesh.

2. The Project Manager, Gauhati High Court.



**JT. REGISTRAR (VIGILANCE)**

